

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-07-2024 AT 10:30 AM**

**CP(IB) No. 11/95/HDB/2024  
AND  
IA (IBC) 411/2024 in CP(IB) No. 11/95/HDB/2024  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:  
IFCI LIMITED**

**...Petitioner**

**AND**

Smt. Pushpa Agarwal

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 411/2024**

Learned Counsel Ms Meghana, for Financial Creditor present physically.  
Learned Proxy Counsel Smt Sandhya Rani, for Personal Guarantor present through Video Conference.  
Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.  
Heard learned counsel for the Financial Creditor on objections.  
For hearing the Personal Guarantor, matter adjourned to 24.07.2024 as a last chance.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**